

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 726 of 2019**

**IN THE MATTER OF:**

**M/s. Continental Piling &  
Excavation Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Capacit'e Infraprojects Ltd.**

**...Respondent**

**Present:**

**For Appellant :                    Mr. Saurabh Seth, Advocate**

**O R D E R**

**17.07.2019**            Let notice be issued on the Respondent both in the matter of condonation of delay and the appeal by Speed Post. Requisites along with process fee, if not filed, be filed by 18<sup>th</sup> July, 2019. If the appellant provides *e-mail* address of the respondent, let notice also be issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **22<sup>nd</sup> August, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk